

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

ORIGINAL APPLICATION NO. 974 OF 2024

IN THE MATTER OF:

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

AND IN THE MATTER OF:

M/s Ram Ratan Construction,
Proprietor Ratan Kumar Nishad
Son of Late Lallu Lal Nishad,
Resident of 4/85, Nagar Panchayat,
New Jhunsi, Jhunsi, Allahabad,
Uttar Pradesh – 211019

.....Applicant/Respondent No. 11

NDOH: 02.09.2025

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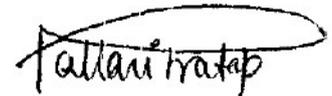
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	report filed on behalf of respondent no. 11.	
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Dated: 01.09.2025
New Delhi

Respondent no. 11

Through



—
PALLAVI PRATAP

Advocate for the Respondent No. 11

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

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Uttar Pradesh – 211019

.....Applicant/Respondent No. 11

**ADDITIONAL COMPLIANCE REPORT FILED ON BEHALF
OF RESPONDENT NO. 11**

MOST RESPECTFULLY SHOWETH

1. This compliance report is submitted in response to the Hon'ble Tribunal's order dated 19.03.2025 and further

in reply to the Joint Committee Report regarding compliance of the conditions of environmental clearance dated 15.12.2023.

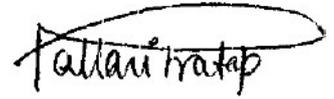
2. That the applicant is filing the EC Compliance Report apart from the earlier compliances made by the applicant in pursuance of the directions of thus Hon'ble Tribunal. True copy of the EC Compliance Report is filed herewith as **Annexure No. A-1**.
3. That action plan to be adopted by the answering respondent/project proponent in respect of its mining lease are as under:-
 - (i) Every month site may be visited and inspected by a team of Uttar Pradesh Pollution Control Board and SEIAA, U.P.
 - (ii) Project Proponent shall regularly submit Six Monthly Compliance Report to the Regional Office, SEIAA, U.P.
 - (iii) Project Proponent will deposit the amount for plantation work (including its maintenance and security) to the Forest Department.

- (iv) Project Proponent shall timely comply with all the conditions of the environmental clearance for sustainable development.
4. That the answering respondent has not violated any conditions of environmental clearance or the CTO issued to him.
 5. That it is submitted that the applicant/answering respondent has not carried out any illegal mining as alleged by the joint inspection committee.
 6. That at this juncture, it is pertinent to mention here that the lease holders apart from depositing monthly installments are also bound to deposit an amount towards District Mineral Fund which is generally used for preservation of areas surrounding mining site as provided under the Uttar Pradesh District Mineral Foundation Trust Rules, 2017.
 7. That this report is submitted in adherence to the directives of this Hon'ble Tribunal.

Dated: 01.09.2025
New Delhi

Respondent no. 11

Through



—
PALLAVI PRATAP

Advocate for the Respondent No. 11

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

I.A. NO. OF 2025

IN

ORIGINAL APPLICATION NO. 974 OF 2024



IN THE MATTER OF:

Jitendra Nishad

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State of Uttar Pradesh & Others

..... RESPONDENTS

AND IN THE MATTER OF:

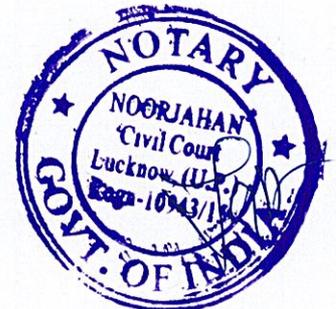
M/s Ram Ratan Construction,
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Son of Late Lallu Lal Nishad,
Resident of 4/85, Nagar Panchayat,
New Jhunsi, Jhunsi, Allahabad,
Uttar Pradesh – 211019

.....Applicant/Respondent No. 11

AFFIDAVIT IN SUPPORT OF COMPLIANCE REPORT

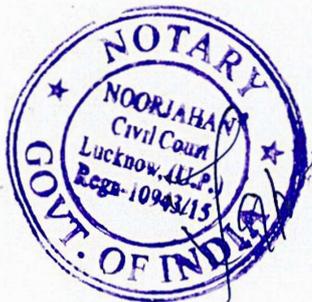
I, Ratan Kumar Nishad, aged about 47 years, Son of Shri Lallu Lal Nishad, Resident of 4/85, Nagar Panchayat, New Jhunsi, Jhunsi, Allahabad, Uttar Pradesh – 211019, presently at Lucknow, do hereby solemnly affirm and declare as under:-

रतन कुमार निषाद



1. That I am the Respondent No. 11 as such I am conversant with the facts of the case and thus competent to affirm this affidavit.
2. That I have read the contents of the accompanying application including facts in brief, grounds etc. from pages 1 to 4 and have understood the same.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.
5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.

Verified at Lucknow on ^{NOTARY} 1 day of ^{NOTARY} September 2025



VERIFICATION

रतन कुमार त्रिखाट
DEPONENT
 17/9

I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Lucknow on ^{NOTARY} 1 day of ^{NOTARY} September 2025

रतन कुमार त्रिपाठी
DEPONENT



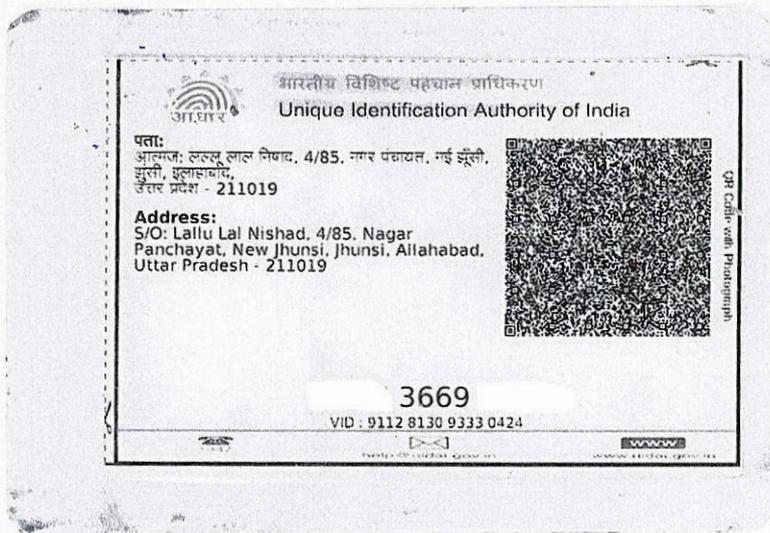
Execution admitted before me

[Handwritten Signature]

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

[Handwritten Signature]

I knew & identify the deponent / Executed who has signed / put his T.I. before me



रतन कुमार निषाद



9/c

ANNEXURE NO.A-1 1634

Date: 24/02/2023

File No. 6038

To,
Regional Officer,
Ministry of Environment, Forest and Climate Change
Kendriya Bhavan, 5th Floor, Sector-H,
Aliganj, Lucknow-226024

Subject: Submission of half yearly compliance report of environmental clearance for proposed river bed ordinary sand mining having lease area 8.00 ha along river Yamuna in Khand No. 16 at Village - Madauka, Meerakpur, Mahewa Patti (West), Tehsil-Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla

Ref. No. 222/Praya/SEAC3987/2018 Dated 08 March, 2018

Dear Sir,

This is with reference to submission of half yearly environment clearance compliance report for Post-Monsoon Period December-2022. The EC was accorded to above captioned project vide EC Ref. No. 222/Praya/SEAC3987/2018 Dated 08 March, 2018 for river bed ordinary sand mining having lease area 8.00 ha along river Yamuna in Khand No. 16 at Village - Madauka, Meerakpur, Mahewa Patti (West), Tehsil-Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla.

We are hereby submitting the condition wise compliance report with latest photographs of the project site for necessary action please.

We are committed to complying with all condition stipulated in the EC issued to us and will ensure that the mining activities confirm to the approved Mine Plan.

Thanking You,
Yours Faithfully,

Ravi Shankar Shukla

Ravi Shankar Shukla
S/o Shri Parmanand Shukla
R/o-Saraykaji Kadan urf Miyapur
Line Bazar, District - Jaunpur U.P.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 02/03/23...
प्राप्तकर्ता के हस्ताक्षर... AR...
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to: Member Secretary, UP Pollution Control Board, Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, UP - 226 010

COMPLIANCE REPORT

(POST- MONSSON SEASON - 2022)

PROJECT NAME:

RIVER BED ORDINARY SAND MINING HAVING LEASE AREA 8.00 HA ALONG RIVER YAMUNA IN KHAND NO. 16 AT VILLAGE – MADAUKA, MEERAKPUR, MAHEWA PATTI (WEST), TEHSIL- KARCHHANA, DISTRICT- ALLAHABAD, U. P.

SUBMITTED TO:

Ministry of Environment Forest and Climate Change
LUCKNOW

SUBMITTED BY:

SHRI RAVI SHANKAR SHUKLA

RAVI SHANKAR SHUKLA

S/O SHRI PARMANAND SHUKLA

R/O-SARAYKAJI KADAN URF MIYAPUR

LINE BAZAR, DISTRICT – JAUNPUR U.P.

Compliance of Environmental Clearance conditions

Compliance Report of Environmental clearance for proposed river bed ordinary sand mining having lease area 8.00 ha along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla

S.No	Conditions	Compliances
General Condition		
1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Lease has been allotted to Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P. By District Magistrate Prayagraj vide letter no 907/Khanij/2020-21 Dated 11/08/2020 (LoI Attached as annexure –1)
2	Forest clearance shall be taken by the proponent as necessary under law.	There is no forest land in lease area; therefore no forest clearance is required.
3	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	There is no any changes in allotted mining area, Khasra numbers, and capacity and all mining activities being complied according to SSMG 2016 and approved mine plan.
4	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on ahoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02months.	Mining area has been demarcated at site by Mining Plan has been approved by project proponent and officials of Mining before to starting of mining operations. Site/Khasra map duly verified by mining officer, Prayagraj. (Khasra map attached as annexure – 2) along-with copy of Environmental Clearance letter plan has been uploaded on SEIAA UP website is attached and the entire necessary document submitted to SEIAA and other concern department.
5	Mining and loading shall be done only within day hours time.	All the mining related activities being done only in day hours time.
6	No mining shall be carried out in the safety zone of any bridge and/or embankment.	7.5 meter left as safety zone around the allotted lease area and no mining activities carried out in the safety zone of any bridge and/or embankment.
7	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Water sprinkling is being taken in two times of day on haul road for ensuring the proper dust control as prescribed by the Ministry of Environment & Forests are strictly complied related ambient air quality are followed.
8	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be	Yes, all necessary statutory clearances has been obtained by proponent before start of mining operations.

	automatically deemed to have been cancelled.	
9	Parking of vehicles should not be made on public places.	Vehicles parking are not being made at public place.
10	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	This is riverbed sand/morrum mining project, and there is no existing tree in lease area, hence there is no need to tree cutting is required.
11	No wildlife habitat will be infringed.	Not applicable, there is no wildlife.
12	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil Characteristics of the river bed /basin, where mining is carried out.	Mining activity is being carried out as per SSMG 2016 and Approved mine plan and mining activity restricted up to 3 m depth or 1 m above the water level.
13	It shall be ensured that mining operation of Sand/Morrum will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining activities being carried out as per SSMG 2016 and Approved mine plan in allotted lease area; there is no disturbance in velocity and flow pattern of the river system.
14	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Mining being carried out through leaving riparian zone, where all the nesting activities of fauna occurred. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months, if any.
15	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Primary survey of flora and fauna has been carried out and report submitted to concern department.
16	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/anticipated, mining shall not be carried out.	Mining activity is being carried out as per SSMG 2016 and Approved mine plan and mining activity restricted upto 3 m depth or 1 m above the water level of river therefore there is no chance to intersect the groundwater level.
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	For the protection against dust and other environmental pollution, water sprinkling on haul road and loaded trucks cover with tarpaulin for minimizing fugitive emission.
18	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Shall be complied.
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local	Green cover development shall be complied on both side of haulage road and on gram Shabha land with permission of Gram Pradhan according to

	DFO/Horticulture Officer.	CPCB guidelines with consultation of the local DFO/Horticulture Officers.
20	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	It is a riverbed sand mining project, there is no top soil on allotted area.
21	Dispensary facilities for first-aid shall be provided at site.	First aid box provided at mining site.
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Shall be complied.
23	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	Being complied, full cooperation during site and provided all related document to concern officers.
24	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Agreed Compliances are submitted at time.
25	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation and Urban Local Body.	Environmental Clearance letter plan has been uploaded on SEIAA UP website is attached and the entire necessary document submitted to SEIAA and other concern department. (EC Letter attached as annexure-3)
26	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	During transportation of trucks and tractors are cover with tarpaulin and water sprinkling on haul road to avoid fugitive emissions and spillage of mineral. Photographs attached.
27	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Being complied.
28	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	Being complied.
29	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	Maintenance of Village roads through which transportation of minor minerals is to be undertaken, is being carried-out by the project proponent regularly at his own expenses.
30	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other	All preventive measures are being adopted for management of soil erosion according to SSMG 2016 guidelines.

	suitable material.	
31	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upfildment of poor section of society, consistent with the traditional skills of the people shall be identified. The program can include activities such as development of fodder farm, fruit bearing of orchards, free distribution of smokeless Chula etc.	Shall be complied.
32	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	Shall be complied..
33	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.	Shall be complied.
34	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	Shall be complied.
35	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	It is not applicable.
36	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observationsso made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation withthe State Wildlife Department. For the purpose, awareness shall be created amongst the workers aboutthe nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that thehabitat/nesting area is undisturbed.	According to SSMG 2016 guidelines and Approved mine plan our all mining activities being carried out through leaving riparian zone to river side and previous history of that particular area indicate that there is no existence of turtle in that area. Necessary safeguard measures shall be taken in consultation with the State Wildlife Department, if any. (mine plan letter attached as annexure -4)
37	The project proponent shall undertake adequate safeguard measures during extraction of river bedmaterial and ensure that due to this activity the hydro geological regime of the surrounding area shall notbe affected.	All preventive measures are being adopted for management of hydrological regime of the surrounding area according to SSMG 2016 guidelines and approved mine plan.

38	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	For sprinkling water take from private vender and necessary permission will be obtained from concern authorities if required.
39	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	All precautionary mitigation measures are taken to prevent pollution of the river. All vehicle use proper maintained and its ensure that there is no leakage oil and grease.
40	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	All vehicle use in mining activities are PUC and proper maintained time to time
41	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Mine workers come nearby village and mining activities carried out only day time so there is no need for permanent housing facilities. temporary shelter and need full facilities are being provided.
42	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Personal Protective equipment (gloves, Mask, boots etc ;) has been provided to workers and training and information on safety and health aspects has been also arranged for mines worker.
43	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Environmental Clearance letter plan has been uploaded on SEIAA UP website is attached and the entire necessary document submitted to SEIAA and other concern department.
44	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.	The environmental statement for financial year ending 31st March in Form-V will be submitted to concern department.
45	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Shall be complied.

46	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	Being complied.																								
47	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	All safety measures are being taken for mining worker for any adverse situation like poisonous reptiles/insect like snake bite.																								
48	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Shall be complied.																								
Specific Conditions for Sand Morrum Mining :-																										
1	The project proponent shall insure that if the project area falls within the eco-sensitive zone of National parks/Sanctuary prior permission of National Board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	The mining site is away from any eco-sensitive zone/ National Park/Sanctuary, hence it is not required.																								
2	Project proponent should ensure survival of tree sampling. Mortality should be replaced in time to time.	Agreed I ensure the survival of tree sapling and in case mortality occur the plant replace with new sapling.																								
3	Site Photograph should be submitted with date and time within 15 days	Site photo graph submitted to concern department. Site photographs attached as annexure.																								
4	One month Monitoring report of the area for air quality, water quality, noise level, Besides flora & Fauna should be examined twice and be submitted within 45 days.	Agreed																								
5	Provision for cylinder to worker should be made for cooking	Agreed Provision of cooking cylinder for workers, is required.																								
6	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	Agreed Trucks / Tractor loading kept as per prescribed limit, avoided overloading of vehicle																								
7	Provide suitable mask to the worker.	Masks are provided to worker during excavation, loading and unloading of mineral.																								
8	Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.	Shall be complied, Haulage and approach is maintained and tree sapling planted on both site of road.																								
9	Indigenous plants should be planted according to CPCB quid lines and in consultation with local Divisional Forest Officer.	Indigenous plants have been planted. The details of the plant for green belt development are as follows: <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th colspan="3" style="text-align: center;">Suggested Plants</th> </tr> <tr> <th style="text-align: center;">Sr. No.</th> <th style="text-align: center;">Plant Name</th> <th style="text-align: center;">Botanical Name</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">Dhak</td> <td style="text-align: center;"><i>Butea monosperma</i></td> </tr> <tr> <td style="text-align: center;">3</td> <td style="text-align: center;">Aonla</td> <td style="text-align: center;"><i>Phyllanthus emblica</i></td> </tr> <tr> <td style="text-align: center;">4</td> <td style="text-align: center;">Mahua</td> <td style="text-align: center;"><i>Madhuca longifolia</i></td> </tr> <tr> <td style="text-align: center;">5</td> <td style="text-align: center;">Semal</td> <td style="text-align: center;"><i>Bombax ceiba</i></td> </tr> <tr> <td style="text-align: center;">6</td> <td style="text-align: center;">Salai</td> <td style="text-align: center;"><i>Boswellia serrata</i></td> </tr> <tr> <td style="text-align: center;">7</td> <td style="text-align: center;">Ashoka</td> <td style="text-align: center;"><i>Saraca asoca</i></td> </tr> </tbody> </table>	Suggested Plants			Sr. No.	Plant Name	Botanical Name	1	Dhak	<i>Butea monosperma</i>	3	Aonla	<i>Phyllanthus emblica</i>	4	Mahua	<i>Madhuca longifolia</i>	5	Semal	<i>Bombax ceiba</i>	6	Salai	<i>Boswellia serrata</i>	7	Ashoka	<i>Saraca asoca</i>
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6	Salai	<i>Boswellia serrata</i>																								
7	Ashoka	<i>Saraca asoca</i>																								
10	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the	Agreed Detailed replenishment study will be conducted by QCI-NABET accredited consultant.																								

	District Mines Officer.	
11	Provision for two toilets and hand pumps should be made at mining site.	Toilets and hand pumps are maintained at mine site.
12	Drinking water for workers would be provided by tankers.	Hand pump is maintained for drinking water for worker and tanker is available time to time.
13	Mining should be done as per sustainable sand mining management guidelines 2016	Agreed Mining activities are done as per sustainable sand mining management guidelines 2016
14	A buffer/safe zone shall be maintained from the habitation as per mining guidelines	Agreed Buffer/Safe zone are maintained as per mining guideline.
15	Total project cost has been submitted as Rs.1 Crore. A CSR plan with the minimum Rs. 5 Lakhs work to be executed with Installation of five hand pumps of drinking water, Solar light in villages of street, construction of two numbers toilets at the primary school with name displayed and address and details of beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development Officers, Allahabad, U.P.	Shall be complied.
16	Details of work under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate/Chief Development Officers, Allahabad, U.P.	Shall be complied.
17	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report	Health checkups camp done time to time for regular/ temporary /Contractual or any base workers. Details will be providing to department in next compliance report.
18	Measure for conservation water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	Noted.
19	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to Concerned Department.	Agreed All the precautionary measure done that no obstruction to the free flow of water takes place.
20	Width of the haul road shall be more than 6 meter.	Being complied
21	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of procedure, then the mining activity/ production levels shall be decreased / stopped accordingly till the replenishment is completed.	Noted. It shall be submitted.
22	The Environmental clearance will be co-terminus	Agreed

	with the mining lease period.	
23	Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	Not Applied
24	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	For avoid ponding effect mining done bench form, height and width kept as per approved mine plan & sustainable sand mining management guidelines 2016.
25	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	Geo coordinates are verified by Director, DGM/District Mine officer which was sublimated earlier to Department and also annexed to report.
26	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.	Agreed Cluster certificate of 500 m is enclosed as annexure-05
27	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Agreed Detailed replenishment study will be conducted by QCI-NABET accredited consultant.
28	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Agreed All mining activities carried out as per EC , approved mine plan and sustainable sand mining management guidelines 2016
29	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Mining is being restricted upto 3 m below from the surface and left 10% the river width according to SSMG 2016 guideline and Approved mine plan.
30	The project proponent shall undertake adequate safeguard measures during extraction of riverbank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Shall be complied
31	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	All Mining activities are being carried out according to SSMG 2016 guidelines and Approved mine plan.

32	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	Being complied.
33	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, Schedule of health examination of the workers should be drawn and followed accordingly.	Personal protective equipment (PPE), training about health & safety are provided to worker. Worker records are maintained about medical checkup and other.
34	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	Ambient air parameter PM10, PM2.5, SO2 and NOx are monitored. There is no water discharge during mining process.
35	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Safeguard measures use, water sprinkling done on haul road and critical area and during loading and unloading point.
36	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Ambient Air Quality parameters are as per CPCB norms.
37	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Shall be complied
38	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Air quality-monitoring stations has been established in Core zone and buffer zone for PM10, PM2.5, SO2 and NOx based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring and wind rose map. And submitted EIA report.
39	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	Common road for transportation has been maintained collectively.
40	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labour engaged for the project work.	sanitary facility are provided to mining worker in the form of mobile toilets
41	Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	For the Solid waste material viz., gutkha pouches, plastic bags, glasses etc separate colour coded dustbin provided and manage as per Solid Waste Management rules. 2016.

42	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Green belt develops and maintained along with haulage road with consultation of Gram Sabha/Panchayat.
43	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	For the mining activities separate haul road maintained village road is not disturb.
44	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UP PCB.	Agreed Study the change of river course will be submitted to Regional office of MoEF, SEIAA, U.P. and UP PCB
45	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company	Agreed A copy of clearance send to all concern department and available in office record at mining site .
46	State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.	A copy of clearance send to all concern department
47	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB	The EC is available in public domain of SEIAA websites.
48	The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Shall be complied
49	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted
50	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997	There is no any type of litigation and appeal the Environment Clearance.
51	Waste water from potable use be collected and reused for sprinkling.	There is no use of water in process only drinking water use for workers .Therefore waste water is

		not generate
52	During the school opening and closing time vehicle movement will be restricted.	Movement of Vehicle strictly prohibited during school opening and closing time
53	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Being complied. Mining activity are carried out as per the SSMG 2016 guidelines and Approve Mining Plan.

कार्यालय जिलाधिकारी प्रयागराज।

(खनन अनुभाग)

पत्रांक 967 / खनिज / 2020-21

दिनांक 11/09/2020

आशय-पत्र (Letter of Intent)

श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला
निवासी-सरायकाजी कादन रफ भिर्गोपुर,
धाना-लाईन बाजार, जनपद-जौनपुर।

शासनादेश संख्या-1875/86-2017-57(सा0)/20 टी0सी0-1, भूतल एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ, दिनांक 14.08.2017 एवं अनुवर्ती शासनादेश संख्या-2168/86-2019-57(सामा0)/2017 दिनांक 09.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-288/खनिज/2020-21 दिनांक 30.05.2020 द्वारा जनपद प्रयागराज के नदी तल में उपलब्ध साधारण बालू के कुल 04 रिक्त क्षेत्रों को ई-निविदा खोले जाने व ई-नीलामी की कार्यवाही को सम्पन्न करने के लिए उ0प्र0 उपखनिज(परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/विज्ञापित किया गया था। सेवा प्रदाता संस्था एम0एस0टी0सी0 लि0 (भारत सरकार का उपक्रम) द्वारा सम्पादित ई-निविदा सह ई-नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बोली सर्वोच्च पायी गयी है:-

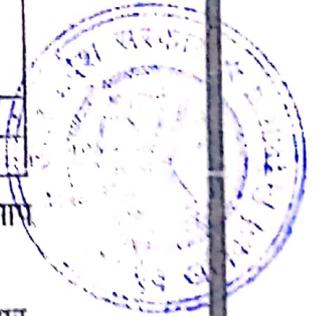
विवरण

क्षेत्र का विवरण							प्रमुख अफसर खनन योग्य साधारण बालू की मात्रा (घनमीटर/वर्ग)
तहसील	ग्राम	नदी	खण्ड संख्या	क्षेत्रफल (हेक्टेयर)	जियोक्वाड्रैनेट्स		
					अक्षांश	देशान्तर	
1	2	3	4	5	6	7	8
करछना	मड़ौका, भीरकपुर, महेवा पट्टी (पश्चिम)	यमुना	16	8.00	A	25° 24.614'N 81° 49.506'E	1,60,000
					B	25° 24.720'N 81° 49.410'E	
					C	25° 24.831'N 81° 49.576'E	
					D	25° 24.718'N 81° 49.663'E	

ई-नीलामी बोली में प्राप्त सर्वोच्च दर (रु०/ घनमीटर)	प्रथम चर्च हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (रु०)	प्रथम चर्च हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत (अर्थात् प्रथम चर्च हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 36 प्रतिशत प्रथम चर्चा के रूप में एवं प्रथम चर्च हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का अन्य 9 प्रतिशत के रूप में शामिल हैं) के समतुल्य धनराशि (रु०)	जमा प्रीबिड अर्नेस्ट मनी (रु० में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रु० में)
09	10	11	12	13
238.00	3,80,80,000.00	1,71,36,000.00	26,00,000.00	1,45,36,000.00

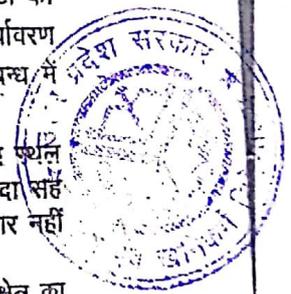
ई-मेल के माध्यम से एम0एस0टी0सी0 लि0 द्वारा दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख प्रथम दृष्टया सही पाये गये हैं।

अतः उपरोक्त विवरण के अनुसार साधारण बालू खण्ड संख्या-16 (मड़ौका, भीरकपुर, महेवा पट्टी पश्चिम) रकबा-8.00 हेक्टेयर हेतु उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा दिये जाने हेतु आशय पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है :-



शर्तों:-

1. प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञापित में अंकलित मात्रा 160,000 (घनमीटर) को ई-निविदा/ई-नीलामी की दर 238.00 (रुपया प्रति घनमीटर) से गुणा कर निकाली गयी है। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त राफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत (तात्कालिक कॉलम-11 के अनुसार) के समतुल्य धनराशि निर्धारित लेखाशीर्षक 0853 अर्थात् खनन एवं धातु कर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री विड अर्नस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा बालान की मूल प्रति कार्यालय जिलाधिकारी, प्रयागराज, खनन अनुभाग को प्रेषित करना होगा। प्री विड अर्नस्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्तांतरित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-13 में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुये उसके द्वारा जमा अर्नस्टमनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. पट्टे के प्रथम वर्ष की शेष किश्त एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. घनित आवेदक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोऑर्डिनेट भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुस्वंग करेगा।
5. घनित आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स रजिस्टर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. घनित आवेदक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. नियम-34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-34(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेंट निरस्त किया जा सकता है।
9. नियम-34(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम-34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समपूहृत करते हुए जारी लेटर ऑफ इन्टेंट निरस्त किया जायेगा।
10. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की सकल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रतर कार्यवाही की जायेगी।
11. ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर आप द्वारा आश्वस्त हो कर ही ई-निविदा सह ई-नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
12. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शों में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
13. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ किया जाना होगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।

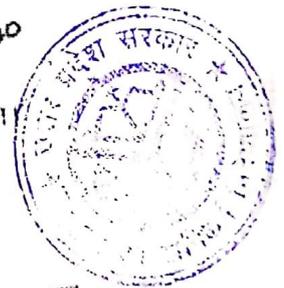


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व्यवहित आवेदक नियम-35 के अनुसार जल-नदी के प्रवेश व निकाली पर नियमों के लिए स्वयं के व्यय पर 360 दिनों के लिए पर दृश्यता रिकार्डिंग के योग्य चार पीठोपीठोड शीठोपीठोपीठो कैमरा लगाने सहित एक पोस्ट/गेट का निर्माण करेगा। परदफ्तारक जल नदी पोस्ट/गेट पर आसोएफोआइठोपीठो स्कैनर भी रहेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखानों के परिवहन हेतु प्रत्येक माह के सम्बन्धित निम्नलिखित प्रो ई प्रपत्र एफओएमओ-11 पर अभिमत चार कोड का जल पट्टे और सुरक्षित रखने की सुविधा होगी और उपरोक्त समुचित रूप से रख-रखाव करेगा एवं सदैव उसी मातृ रूप में अनुसूचित रहेगा। परदफ्तारक जल शीठोपीठोपीठोपीठो कैमरे और आसोएफोआइठोपीठो स्कैनरों द्वारा की गयी सम्बन्धित रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रहेगा और नियम 68 के उपबन्धों के अधीन प्राधिकृत अधिकारियों के द्वारा रिकार्डिंग मागे जाने पर उपर्युक्त रिकार्डिंग को उपलब्ध करायेगा।

15. व्यवहित आवेदक प्रत्येक माह को ई-एफओएमओ-11 सही निवारण सहित जलई करेगा। प्रत्येक माह को निम्नलिखित ई-एफओएमओ-11 पर अभिमत चार कोड को एक गेट पर पट्टे तथा दर्ज जल लेव करने के लिए आसोएफोआइठोपीठो स्कैनर लगायेगा तथा सदैव उसका अनुसूचना करेगा और जलई सही एवं मातृ दशा में रहेगा। उपर्युक्त अनुसूचना न करने की दशा में नियमावली-1983 के नियम 59 के अन्तर्गत शक्ति का मागीदार होगा।
16. व्यवहित आवेदक 03 मीटर की महसई अथवा जलस्तर में से जो कम हो, से अधिक महसई में खनन सक्रियता नहीं करेगा। नदी की जल धारा में सवधान मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
17. जिलाधिकारी द्वारा निर्दिष्ट सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निम्नलिखित किया जायेगा वहाँ पर खननों का निम्न मूल्य प्रदर्शित करेगा।
19. यदि व्यवहित आवेदक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला खाने की सुविधा-युक्त अखतर प्रदान करने के परवाह जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।
20. माठ उच्च न्यायालय, माठ राष्ट्रीय हरित अधिकरण अथवा माठ सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
21. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई नदर अथवा आपराधिक प्रक्रिया शोधित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका खर्च पट्टेदारक द्वारा किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अभिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदारक को मान्य होगा।
23. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निर्माणाधीन स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
24. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा-निवेदन निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
25. स्थानीय श्रमिक तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तों जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० द्वारा उचित समझी जायेगी उसी लागू किया जायेगा, जो व्यवहित आवेदक को मान्य होगी।
26. पट्टा स्वीकृति की कार्यवाही माठ उच्च न्यायालय, माठ राष्ट्रीय हरित अधिकरण एवं माठ सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।
27. खनन स्थल पर निर्धारित निशानों का ताल मशीन एवं शीठोपीठोपीठो कैमरा लगाने के अलावा इन्टीग्रेशन कमाण्ड सेंटर से किया जाना होगा।

(मानु चन्द्र गोस्वामी)
जिलाधिकारी, प्रयागराज



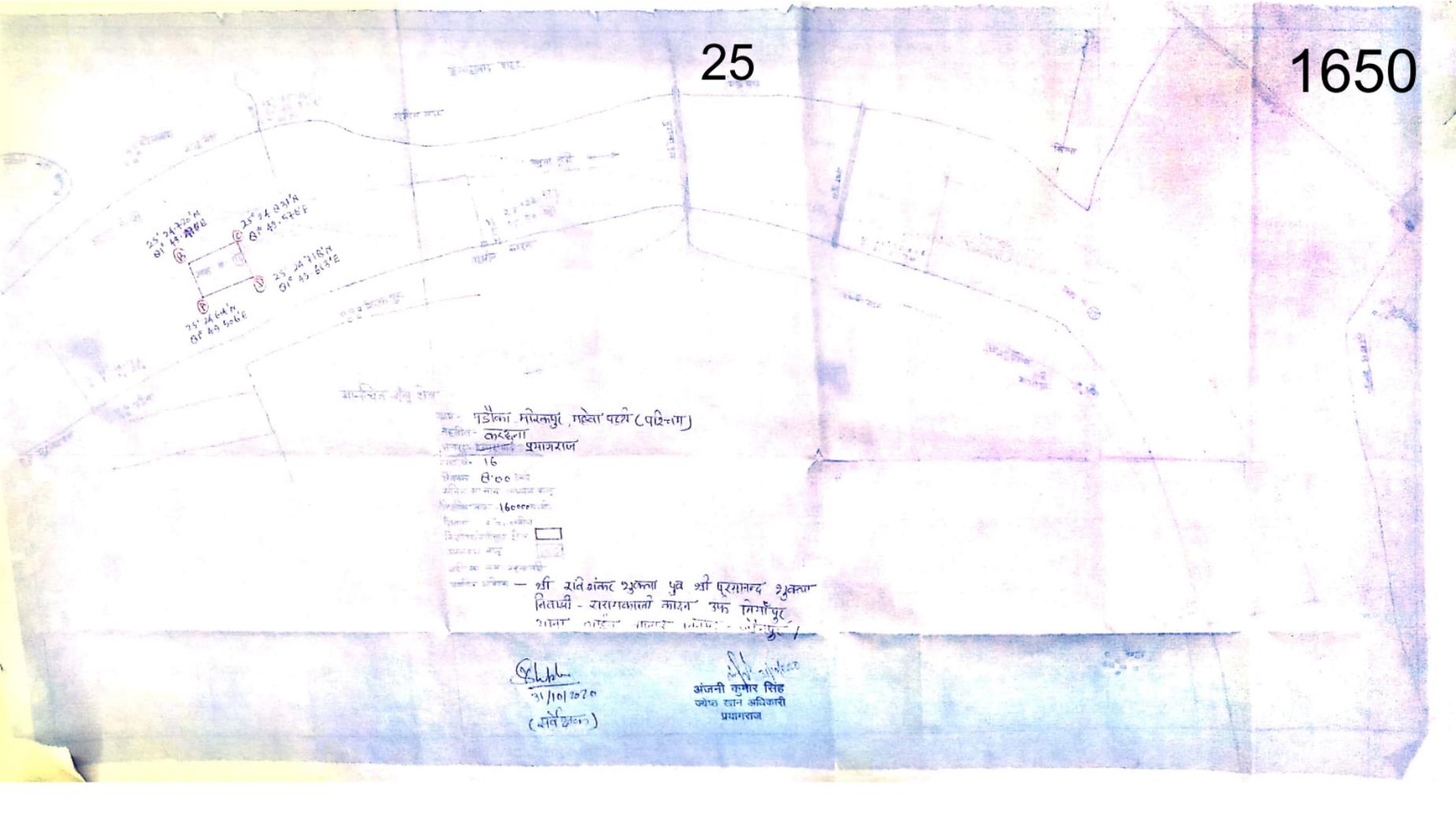
पत्रांक /खनिज/2020-21 तद्दिनांक।
प्रतिलिपि-निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. जिला सूचना विज्ञान अधिकारी, प्रयागराज को एम.एस.टी.सी. लि० के वेब पोर्टल www.mstccommence.com पर अपलोड करने हेतु।

(मानु चन्द्र गोस्वामी)
जिलाधिकारी, प्रयागराज।

25

1650



मानचित्र की राय

ग्राम - मुडौका मणिकपुर, महेवा परगना (पश्चिम)

जिला - कच्छ

तहसील - प्रयागराज

खेत नं. 16

क्षेत्रफल 8.00 बीघे

सर्वेक्षण का प्रकार - अन्वेषण

सर्वेक्षण नं. 160000/00

दिनांक - 27.05.2020

सर्वेक्षक/सहायक -

अनुमोदक -

सर्वेक्षण प्रतिवेदन - श्री शिवशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला
 निवासी - सरायकावाली कायना 3क गिर्गापुर
 ग्राम - महेवा तहसील - प्रयागराज जिला - कच्छ

(Signature)
 21/10/2020
 (सर्वेक्षक)

(Signature)
 अंजनी कुमार सिंह
 ज्येष्ठ सहायक अधिकारी
 प्रयागराज

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

Uploaded on
www.seiaaup.in

To,

Smt. Sunita Singh,
W/o Shri Raviraj Singh,
Owner,
R/o H.No. 53-A, Shaktinagar, Chaka, FCI,
Tehsil-Karchhana, District-Allahabad, U.P. 211002

Ref. No. 222 /Parya/SEAC/3987/2018

Date 08 March, 2018

Sub: Environmental Clearance for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha).

Dear Sir,

Please refer to your application/letter dated 23-01-2018, 31-01-2018 & 15-02-2018 addressed to the Secretary, SEAC, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 31-01-2018 07-02-2018 & 22-02-2018.

A presentation was made by Shri Raviraj Singh, representative of the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/71350/2017		
2. File No. allotted by SEIAA, UP	3987		
3. Name of Proponent	Smt. Sunita Singh		
4. Full correspondence address of proponent and mobile no.	Sunita Singh W/o Shri Raviraj Singh R/o: H.N. 53-A, Shaktinagar, Chaka, FCI, Tehsil – Karchhana, District – Allahabad, Uttar, Pradesh		
5. Name of Project	M/s Raj Construction		
6. Project location (Plot/Khasra/Gata No.)	Khand No. 16		
7. Name of River	Yamuna		
8. Name of Village	Madauka, Meerakpur and Mahewapatti (Paschim)		
9. Tehsil	Karchhana		
10. District	Allahabad		
11. Name of Minor Mineral	Sand mining		
12. Sanctioned Lease Area (in Ha.)	8.00 ha. (19.76 Acres)		
13. Mineable Area (in Ha.)	4.70 ha		
14. Zero level mRL	71.00		
15. Max. & Min mrl within lease area	Highest mRL is 75.60* Lowest mRL is 71.10*		
16. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°24.182'N	81°48.856'E
	B	25°24.221'N	81°48.806'E



E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

	C	25°24.495'N	81°49.009'E
	D	25°24.443'N	81°49.053'E
17. Total Geological Reserves	239904 m ³		
18. Total Mineable Reserves in LOI	1,60,000 m ³		
19. Proposed Production/year	94000 m³/annum		
20. Total Proposed Production	470000 (5 years)		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	376 m ³		
23. Method of Mining	Opencast/ Semi-Mechanized		
24. No. of working days	250		
25. Working hours/day	8 hrs to 12 hrs		
26. No. Of workers	63		
27. No. Of vehicles movement/day	50 truck		
28. Type of Land	Govt./Non Forest Land		
29. Ultimate Depth of Mining	2.0		
30. Nearest metalled road from site	0.30m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	2.00	
	Suppression of dust	2.40	
	Plantation	2.00	
	Others (if any)	0.00	
	Total	6.40	
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 106 2018		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1941 dated 20.01.2018		
35. Details of Lease Area in approved DSR	Page No- 56 Table No- 21, serial no- 16		
36. Proposed CSR cost	5.00 lacs		
37. Proposed EMP cost	Capital (Rs)-1,30,000 Recurring/years- 5,85,000		
38. Length and breadth of Haul Road	0.30m and 6m		

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/02/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 26/02/2018) has decided to grant the Environmental Clearance to the title project for collection of 94,000 m³/ year is proposed from mining lease area 8.0 Ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.



E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti
(Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. The project proponent shall insure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.



E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
14. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
15. Total Project Cost has been submitted as Rs. 1 corer. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
16. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 6 meter.
21. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. The Environmental clearance will be co-terminus with the mining lease period.
23. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
24. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
25. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
26. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
27. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
28. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
29. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
30. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

31. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
32. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
33. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
34. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
35. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
36. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
37. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
38. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
39. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
40. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
41. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
42. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
43. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
44. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
45. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
46. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
48. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
51. Waste water from potable use be collected and reused for sprinkling.
52. During the school opening and closing time vehicle movement will be restricted.
53. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/3987/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Ravi Shankar Shukla
S/o Shri Parmanand Shukla,
Sarai Kaji Kadan Urf Miyapur,
Line Bazar, Jaunpur.

Ref. No. 405 /Parya/SEIAA/3987/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction File No. 3987

Dear Sir,

Please refer to your application dated 04-09-2020 and an undated letter received in this office on 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 24-09-2020.

SEIAA gone through the undated letter of Shri Ravi Shankar Shukla dated 14.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchchana, Allahabad for a period of 5 years. SEIAA noted that the previous lease issued to Smt. Sunita Singh vide letter no. 1629/Khanij/2017-18 dated 12.12.2017 for a period of 5 years was cancelled vide DM, Prayagraj order no. 1992/Khanij/E-nilamiBalu/2019-20 dated 17.02.2020 and another LOI was issued to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur vide letter no. 907/Khanij/2020-21 dated 11.08.2020 for a period of 5 years. SEIAA opined to transfer Environmental Clearance issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018 from Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchchana, Allahabad to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur for remaining period i.e upto 07.03.2023. Validity of Environmental Clearance shall be extended after receiving certificate from the competent authority that mining was not conducted on previous EC after 08.03.2018. Rest all the content of Environmental Clearance letter shall remain same.

Rest all the content of Environmental Clearance letter no 222/Parya/SEAC/3987/2018 date 08.03.2018 shall remain the same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. /Parya/SEAC/3987/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

प्रयागराज।

संख्या:- 1401 / मा० प्लान / 2017

दिनांक 27/11/ 2020

विषय:- पट्टाधारक श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला के पक्ष में स्वीकृत जनपद प्रयागराज में तहसील-करछना, ग्राम-मड़ोका, मीरकपुर, महेवा पट्टी पश्चिम आराजी संख्या-16 क्षेत्रफल 8.00 हे० में उपखनिज साधारण बालू के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26.11.2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि के लिए किया जाता है। खनन क्षेत्र से 160000 घन मी० प्रति वर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं बेंच की चौड़ाई न्यूनतम 10 मी० होनी चाहिए।
2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
3. खनन कार्य जीरो (0) लेवल से ऊपर की ओर किया जायेगा।
4. खनन पट्टा स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायें।



5. श्रमिकों के लिये श्रमिक विश्राम 36 उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
6. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
7. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।
8. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
9. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: / (1)/मा० प्लान/2017 तद दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद-प्रयागराज।
- 2- पट्टाधारक श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला नि० सरायकाजी कादन उर्फ भिर्योपुर थाना लाईन बाजार जनपद जौनपुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी (खनन अनुभाग) जनपद-प्रयागराज

दिनांक: 08/12/2020

पत्रांक: 1906 /खनिज/2020-21

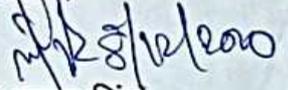
क्लस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी-सरायकाजी कादन उर्फ मियोंपुर, थाना-लाईन बाजार, जनपद-जौनपुर को पत्रांक 907/खनिज /2020-21 दिनांक 11.08.2020 के माध्यम से जनपद-प्रयागराज के तहसील-करछना स्थित यमुना नदी बालू खण्ड संख्या-16(ग्राम-मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम) हेतु रकबा-8.00 हे० खनन क्षेत्र के सम्बन्ध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए०नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० संख्या-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है-

- अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित नहीं होता है-NA
अथवा
- ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है।
अथवा
- स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र नहीं हैं। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी बी-2 से आच्छादित नहीं होता है-NA
अथवा
- द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100हे० से कम निम्नांकित एकल खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण श्रेणी बी-1 से आच्छादित नहीं होता है- NA
अथवा
- ध) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100हे० से अधिक निम्नांकित एकल खनन क्षेत्र नहीं हैं। सम्बन्धित प्रकरण श्रेणी ए से आच्छादित नहीं होता है-NA

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेन्स के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय,


(अंजनी कुमार सिंह)
ज्येष्ठ खान अधिकारी,
प्रयागराज।

कार्यालय जिलाधिकारी / जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण, इलाहाबाद।

पत्रांक 677/पर्या0/2017-18

दिनांक 29/11/2017

जिला सर्वेक्षण रिपोर्ट

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना संख्या-125 दिनांक 15.01.2016 के परिशिष्ट-10 में उल्लिखित प्रक्रिया के तहत जनपद इलाहाबाद में गंगा, यमुना, टोन्स एवं बेलन नदी तल पर उपलब्ध साधारण बालू के क्षेत्रों को खनन परिहार पर नियंत्रित किये जाने के निमित्त जिला सर्वेक्षण रिपोर्ट का प्रारूप (Draft) तैयार किया गया। जिला सर्वेक्षण रिपोर्ट के उक्त प्रारूप (Draft) की एक प्रति कलेक्ट्रेट में रखते हुये उसे जनसाधारण के सुझाव/आपत्ति के लिए दिनांक 21.09.2017 को District Website "allahabad.nic.in" पर अपलोड किया गया। इस प्रकार जिला सर्वेक्षण रिपोर्ट के उक्त प्रारूप (Draft) को 21 दिन से अधिक अवधि तक Public Domain में रखा गया। जिला सर्वेक्षण रिपोर्ट के सन्दर्भ में जनसाधारण से कोई सुझाव/आपत्ति प्राप्त नहीं हुये हैं।

जिला स्तरीय विशेषज्ञ आंकन समिति (District Level Expert Appraisal Committee or D.E.A.C), इलाहाबाद द्वारा उक्त जिला सर्वेक्षण रिपोर्ट के अनुमोदनार्थ अपनी संस्तुति दिनांक 28.11.2017 प्रस्तुत की गयी जिसकी समीक्षा जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (District Level Environment Impact Assessment Authority or D.E.I.A.A), इलाहाबाद द्वारा भी की गयी।

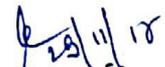
जनसाधारण से किसी प्रकार की आपत्ति/सुझाव प्राप्त न होने के कारण तथा जिला स्तरीय विशेषज्ञ आंकन समिति, इलाहाबाद की उक्त संस्तुति दिनांक 28.11.2017 के अनुक्रम में प्रस्तुत जिला सर्वेक्षण रिपोर्ट के प्रारूप को मूल रूप में जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण, इलाहाबाद द्वारा अनुमोदित किया जाता है।


(जवाहर लाल श्रीवास्तव)
अपर नगर मजिस्ट्रेट (तृतीय)
सदस्य सचिव
D.E.I.A.A इलाहाबाद।


(डा० बजरंगी)
विशेषज्ञ सदस्य
D.E.I.A.A इलाहाबाद।


(दिप्ती)
प्रभागीय निदेशक
सामाजिक वापिकी/
विशेषज्ञ सदस्य
D.E.I.A.A इलाहाबाद।

(M)
29/11/17
ADME

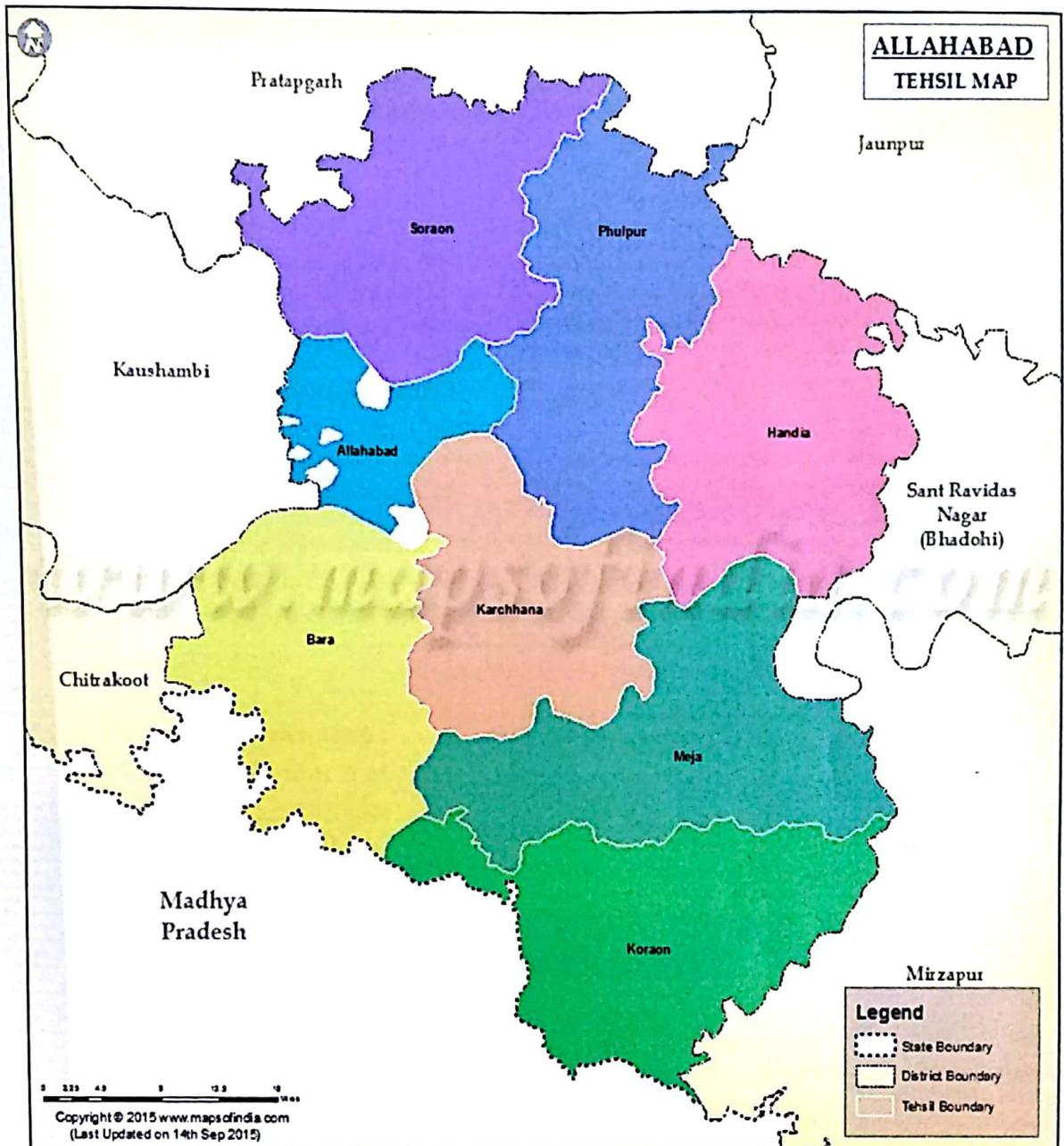

(सुहास एल.वाई.)
जिलाधिकारी/अध्यक्ष
D.E.I.A.A इलाहाबाद।



District Survey Report

For

(Planning & Execution of) Minor Mineral Excavation



**Chairman,
District Environmental Impact Assessment Authority,
Allahabad, U.P.**

& **भागवत प्रसाद यादव**
District Mining Officer - Allahabad
Department of Geology & Mining,
Uttar Pradesh.

सदस्य / सचिव
DEAC

(11)
29/7/11
ADME

Signature

Signature
Ac-3

	Sand		na				
15	Ordinary Sand	Yamuna	Karchana	Mohabatganj	15	8	160000
16	Ordinary Sand	Yamuna	Karchana	Madauka, Mirakpur, Mahewa Patti	16	8	160000
17	Ordinary Sand	Yamuna	Karchana	Jahagirabad Madhopur Arail	17	4	80000
18	Ordinary Sand	Yamuna	Sadar	Mainapur	18	4	80000
19	Ordinary Sand	Yamuna	Sadar	Asrawel Khurd	19	8	160000
20	Ordinary Sand	Yamuna	Sadar	Fulwa, Bisouna Jonahwal	20	8	160000
21	Ordinary Sand	Yamuna	Sadar	Aadampur to sadiyapur	21	5	100000
22	Ordinary Sand	Ganga	Karchana/Phoolpur	Dewrakh / Chatnag	22	5	100000
23	Ordinary Sand	Ganga	Karchana/Phoolpur	From Mawaiya lawayan to Chandi and Bhadkar	23	4	80000
24	Ordinary Sand	Ganga	Karchana/Phoolpur	Khadsra to Khanika and chiwaiya khas	24	4	80000
25	Ordinary Sand	Ganga	Karchana/Phoolpur	Kabra to Diha and Kakra to Jamunipur	25	4	80000
26	Ordinary Sand	Ganga	Karchana/Phoolpur	Semraha to Rampur and Lilapur to Shabaj	26	5	100000
27	Ordinary Sand	Ganga	Karchana/Phoolpur/Handiya	Gadaila to Panasa and Dhokri to Chaudharan	27	5	100000



Rest Room



Toilet



Borewell

1667

42



Water Tanker



Plantation